

**IN THE HIGH COURT FOR THE STATE OF TELANGANA
AT HYDERABAD**

FRIDAY, THE TENTH DAY OF APRIL
TWO THOUSAND AND TWENTY SIX

PRESENT

**THE HONOURABLE THE CHIEF JUSTICE SRI APARESH KUMAR SINGH
AND
THE HONOURABLE SRI JUSTICE G.M. MOHIUDDIN**

WRIT APPEAL NO: 405 OF 2026

Writ Appeal under clause 15 of the Letters Patent Preferred Against the Order
Dated 02/03/2026, in W.P. No. 4710 of 2026 on the file of the High Court.

Between:

B. Vijay Kumar, S/o. Late.BR Dayanand, Aged about 50 years, Occ.
Advocate, R/o. Villa No.2, PVR Meadows, Hi- Rise. Mallampet, Hyderabad.

...APPELLANT

AND

1. The State of Telangana, Rep. by its Principal Secretary, Home Department, Secretariat, Hyderabad.
2. The Station House Officer, PS Moinabad, Cyberabad.
3. Union Bank of India, Rep. by its Branch Manager, Kukatpally Branch, Hyderabad.

...RESPONDENTS

I.A. NO: 1 OF 2026

Petition under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to issue interim direction to respondent no.2 and 3 to forthwith de-freeze the petitioner bank account no. 111910011300446, Kukatpally Branch. Pending disposal of the above writ appeal

Counsel for the Appellant: SRI RAJAGOPALLAVAN TAYI

Counsel for the Respondent Nos.1 & 2: SRI MAHESH RAJE, GP FOR HOME

Counsel for the Respondent No.3: --

The Court made the following: JUDGMENT

IN THE HIGH COURT FOR THE STATE OF TELANGANA
AT HYDERABAD

THE HON'BLE THE CHIEF JUSTICE SRI APARESH KUMAR SINGH
AND
THE HON'BLE SRI JUSTICE G.M.MOHIUDDIN

WRIT APPEAL No.405 of 2026

Dated: 10.04.2026

Between:

B.Vijay Kumar

...Appellant

and

The State of Telangana,
Rep. by its Principal Secretary,
Home Department, Secretariat, Hyderabad,
and 2 others.

...Respondents

JUDGMENT:

Learned counsel Sri Raja Gopallavan Tayi appears for the petitioner.

Sri Mahesh Raje, learned Government Pleader for Home, appears for respondents No.1 and 2.

2. The appeal under Clause 15 of the Letters Patent is directed against the impugned judgment rendered in W.P.No.4710 of 2026 dated

02.03.2026, whereby the learned writ court declined to interfere in the freezing of the bank account of the appellant in connection with a criminal case in Crime No.220 of 2025 before P.S.Moinabad.

3. Learned counsel for the appellant has, however, not been able to overcome the preliminary objection as to maintainability of this appeal under Clause 15 of Letters Patent, as the subject matter and the relief prayed for both relate to criminal law.

4. However, after some arguments, learned counsel for the appellant seeks to withdraw the appeal in order to prefer modification application before the learned writ court for seeking liberty to approach the concerned court of criminal jurisdiction under the relevant provisions of the Bharatiya Nagarik Suraksha Sanhita, 2023, to seek defreezing or release of the account.

5. Learned Government Pleader for Home has, however, objected to the prayer for seeking liberty before the learned writ court.

6. In view of the aforesaid, the writ appeal is dismissed as withdrawn. The learned writ court while dismissing the writ petition has already granted liberty to the appellant to avail the remedies under law.

As such, no further observations are required. There shall be no order as to costs.

Miscellaneous applications pending, if any, shall stand closed.

**SD/- A.V.S.PRASAD
ASSISTANT REGISTRAR**

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SECTION OFFICER

To

1. One CC to SRI RAJAGOPALLAVAN TAYI, Advocate [OPUC]
2. Two CCs to GP FOR HOME, High Court for the State of Telangana, at Hyderabad. [OUT]
3. Two CD Copies

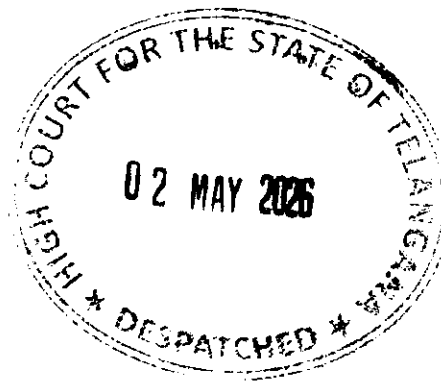
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TKS *PS*

HIGH COURT

DATED: 10/04/2026

**JUDGMENT
WA.No.405 of 2026**



**DISMISSING THE WRIT APPEAL
WITHOUT COSTS**

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